

policemen. Although law and order is a State subject, we do not want .

MR. DEPUTY-SPEAKER : We are on a different matter now. On this point, I will not permit you to say anything at this stage. We are at a different stage. The hon. Member had written to me about the paper to be laid on the Table by Shri Ahmed.

SHRI N. K. SOMANI (Nagaur) : Sir, I have taken your permission. When I rose you were pleased to say "after Shri Tapuriah." I am raising a point of order in respect of the arbitration award which is now being placed on the Table of the House.

MR. DEPUTY-SPEAKER : Under the rules you will have to write to me... (Interruptions) All right. He can put a question.

SHRI N. K. SOMANI : I would like to draw the attention of the hon. Minister to the fact that this arbitration between a group of individuals and Jessop and Company Limited has been a complicated one. It has taken several years before the arbitrator has been able to arrive at his conclusion and the award was submitted to the Government of India on the 21st April 1969, at a time when the House was in session, namely the budget session. I would like to know why this report was withheld all this time and why it is being made available now after all this delay.

SHRI F. A. AHMED : This is being placed before the House as soon as it has been passed as a decree by the court.

MR. DEPUTY-SPEAKER : Shri Shinde.

SHRI PILOO MODY : Are you satisfied with the reply ? No reasonable person would be satisfied.

BIHAR SUGARCANE (REGULATION OF SUPPLY AND PURCHASE) SECOND ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : Sir, I beg to lay on the Table a copy of the Bihar Sugarcane (Regulation of Supply and Purchase) Second Ordinance, 1969 (Hindi and English versions) promulgated by

the Governor of Bihar on the 20th July, 1969, under article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th July, 1969 issued by the Vice-President acting as President in relation to the State of Bihar. [Placed in Library. See No. LT-1512/69.]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 4th August, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Hire-Purchase Bill, 1968 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto, be extended up to the first day of the Seventieth (November-December, 1969) Session of the Rajya Sabha".'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 4th August, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Architects Bill, 1968 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the registration of architects and for purposes connected therewith, be extended up to the last day of the Seventieth (November-December, 1969) Session of the Rajya Sabha".'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 4th August, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Contempt of Courts Bill, 1968 :—